

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.160 of 2000

New Delhi, this the 15th day of December,2000

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

(17)

Sugan Chand Gahlot  
s/o Shri Gari Barai  
r/o Ghaas Mandi Girja Ghar  
1/497, Baba Bhawan  
Baraut

-APPLICANT

(By Advocate: Ms.Meenakshi,proxy for Mrs.Rani Chhabra)

Versus

1. Union of India through its Secretary  
Ministry of Communication  
Department of Telecommunication  
Sanchar Bhawan, New Delhi
2. Chief General Manager  
Telecom  
Department of Telecommunications  
Dehradun
3. General Manager, Telecom  
Department of Telecommunications  
Meerut Cantt., Meerut
4. Sub Divisional Officer(Telegraph)  
Department of Telecom  
Telephone Exchange  
Baraut
5. Office in-charge  
Department of Telecom  
Telegraph Office  
Kundanpuri,  
Baraut

-RESPONDENTS

(By Advocate: None)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

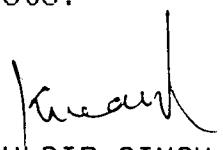
Applicant in this O.A. has prayed for a direction to respondents to grant him temporary status and further for regularisation of his services.

2. I have heard Ms.Meenakshi, learned proxy counsel for applicant appearing on behalf of Mrs.Rani Chhabra. None appeared for the respondents.

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3. This O.A. stands disposed of with a direction to respondents that they shall verify from their records whether applicant is entitled for conferment of temporary status in accordance with Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993 and if the applicant is found eligible, then they shall pass an order conferring temporary status upon the applicant within a period of three months from the date of receipt of a copy of this order. No costs.

  
( KULDIP SINGH )  
MEMBER(JUDL)

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